HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE ELEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL)NO: 59 OF 2021

Between:

Abhipraay Welfare Society, H No. 6-1-127/4, Near Sensation Cinema Hall, Opp: PWD Office, Khairatabad, Hyderabad-500004

rep by its Secretary C Rajeev Kumar

...PETITIONER

AND

1. The State of Telangana, rep by its Chief Secretary, Secretariat, Hyderabad
2. The Director General of Prisons, Telangana, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus to declare the action of the Respondents in relocating the prisoners of Central Jail, Warangal by closing the Central Jail, Warangal, as illegal and arbitrary and more particularly without making alternate arrangements of construction of a new Jail in Warangal itself.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased Pending finalization of the Writ Petition, I pray that this Hon'ble Court may be pleased to direct the Respondents to not to shift the prisoners from the Central Jail, Warangal.

Counsel for the Petitioner: SRI P. BHASKAR

Counsel for the Respondents: SRI P. SRIDHAR REDDY, SPCIAL GP ATTACHED TO THE OFFICE OF LEARNED ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.59 of 2021

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioner.

2. Sri P.Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General, appearing on behalf of the respondents.

3. In this Public Interest Litigation (P.I.L.), the following prayer was made:

> "....this Hon'ble Court may be pleased to declare the action of the Respondents in relocating the prisoners of Central Jail, Warangal by closing the Central Jail, Warangal, as illegal and arbitrary and more particularly without making alternate arrangements of construction of a new Jail in Warangal itself and to pass such other or further orders as this Hon'ble Court deems just and proper in the circumstances of the case and to pass such other order or orders as this Hon'ble Court may deems fit just and proper in the circumstances of the case."

4. Learned Special Government Pleader appearing on behalf of the respondents made a statement in the Court that the Central Jail,, Warangal, has already been demolished and (957) inmates were shifted to Cherlapally and Khammam jails. Learned counsel further submits that after demolishing the

Central jail, Warangal, a Super Specialty Hospital has already been constructed and the same is functioning. Thus, no relief can be granted in the present P.I.L.

5. Accordingly, the Writ Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-V.KAVITHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Chief Secretary, Secretariat, The State of Telangana, Hyderabad
2. The Director General of Prisons, Telangana, Hyderabad
3. One CC to Sri P. Bhaskar, Advocate [OPUC]
4. Two CCs to Special GP, High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CC to The Advocate General, High Court for the State of Telangana, at Hyderabad[OUT]
6. Two CD Copies

T J
GJP

HIGH COURT

DATED:11/02/2025

ORDER

WP(PIL).No.59 of 2021



DISPOSING OF THE WRIT PETITION (PIL) WITHOUT COSTS

10
S.B
18/3/25